

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †802
TO BE ANSWERED ON 01.03.2016**

†802. MONITORING SOCIAL JUSTICE ACTS

SHRI ARVIND SAWANT:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has any mechanism for monitoring the implementation of recent Acts related to social justice;
- (b) if so, the details thereof;
- (c) whether there is a requirement of infrastructure and officers for the implementation of these Acts, if so, the details thereof;
- (d) whether the Government has provided adequate funds to the States for the said purpose; and
- (e) if so, the details thereof, State-wise?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) & (b): The Ministry of Social Justice and Empowerment is implementing the following Acts :

- (i) Protection of Civil Rights Act, 1955 (PCR Act);
- (ii) Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (POA Act);and
- (iii) Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act).

PCR Act, 1955 and POA Act, 1989 :

(a) Ministry of Social Justice & Empowerment implements PCR and PoA Acts in so far as it relates to Scheduled Castes excluding administration of criminal justice in regard to offences under these Acts.

(b) Ministry of Home Affairs is responsible for implementation of PCR and PoA Acts with regard to criminal offences against members of the Scheduled Castes and Scheduled Tribes.

MS Act, 2013:

(c) There is a provision for constitution of a Vigilance Committees for each district and sub-division, a State Monitoring committee at the State level and a Central Monitoring Committee under the Chairmanship of the Union Minister of Social Justice & Empowerment for monitoring the implementation of provisions of this Act.

(c) : The PoA Rules 1995, a subordinate legislation under PoA Act, 1989 have several provisions regarding monitoring implementation of the PoA Act such as appointment of

nodal officers for coordinating functioning of the District Magistrates and Superintendents of Police and other Officers responsible for implementing the provision of the Act, appointment of Special Officers in identified atrocity prone areas, setting up Special District and Sub-Divisional level Vigilance Monitoring Committees to review the implementation of provisions of the Act. The status of implementation of PCR and PoA Acts is also reviewed by a Committee headed by the Union Minister of Social Justice & Empowerment. The 22nd meeting of this committee was held on 17-02-2016.

(d) and (e): Under the Centrally Sponsored Scheme for implementation of the PCR and PoA Acts, the position in regard to Central assistance released to the State Governments/Union Territory Administrations is given in the Annexure.

The Scheme for rehabilitation of Manual Scavengers is being implemented through National Safai Karmachari Finance and Development Corporation. There is no provision to provide assistance for infrastructure to States.

Annexure

Referred to in reply to part (d) and (e) of the Lok Sabha Unstarred Question No.802 for answer on 1-3-2016 by Shri Arvind Sawant, MP, regarding Monitoring Social Justice Acts.

Under PCR Act and POA Act, details of Central assistance released to States/UTs during 2013-14, 2014-15 and 2015-16(up to 26.02.2016) as given in the table below:-

(Rs. in lakhs)

S. No.	States/UTs	2013-14	2014-15	2015-16 (as on 26.02.2016)
1.	Andhra Pradesh	2013.10	425.19	405.00
2.	Assam	-	-	-
3.	Bihar	427.58	415.99	950.00
4.	Chhattisgarh	199.34	246.38	100.00
5.	Goa	10.50	11.00	7.00
6.	Gujarat	287.54	727.25	450.00
7.	Haryana	266.92	178.62	160.00
8.	Himachal Pradesh	47.28	94.32	60.00
9.	Jharkhand	85.50	140.88	25.00
10.	Karnataka	687.96	1730.53	395.00
11.	Kerala	0	1359.94	-
12.	Madhya Pradesh	1497.92	2183.16	2250.00
13.	Maharashtra	2149.23	2049.80	1260.00
14.	Odisha	936.79	802.33	524.00
15.	Punjab	-	-	-
16.	Rajasthan	926.47	658.77	1775.00
17.	Sikkim	-	-	10.00
18.	Tamil Nadu	1680.97	720.29	470.00
19.	Telangana	-	1328.17	448.76
20.	Tripura	-	10.00	2.00
21.	West Bengal	-	191.63	126.00
22.	Uttar Pradesh	1314.75	1197.54	1470.00
23.	Uttarakhand	43.14	58.19	13.00
24.	A & N Islands	-	-	-
25.	Chandigarh	9.00	20.00	1.00
26.	Dadra & Nagar Haveli	50.29	-	-
27.	Daman & Diu	5.37	9.35	10.00
28.	NCT of Delhi	-	29.50	-
29.	Puducherry	125.00	150.50	165.00
	Total :	12764.65	14739.35	11076.76